NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

CP. No. 33/(MAH)/2015 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH

KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.10.2016

NAME OF THE PARTIES:

Mr. Franasco Estaban Mayoral Farkas

V/s.

M/s. Dazzler Confectionery Company Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

19 Ay kiner,

Advant, 1/b

M/S Anish Chambes

For Respondent 143(1,3)

11. Paras Parekh Neeraja Balakrishnan i/b TSA For Petitioners

Order CP. No. 33/397-398/CLB/MB/MAH/2015

On rejoinder being filed by Petitioner and the copies being supplied to the Respondent side, at request of the Respondent side, this Bench hereby gives liberty to the Respondent side to file sur-rejoinder within two weeks hereafter.

The Petitioner side submitted that the rejoinder has not been filed in the Registry, they are hereby directed to file it within 15 days hereof.

Both parties are directed to file written submissions two days before the final hearing after exchange of the same between the parties.

List this matter for hearing on 5.12.2016.

sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)

sd/-V. NALLASENAPATHY Member (Technical)